

is in the hands of the Central Government and that this question of more equitable distribution should be dealt with by the Central Government?

Sardar Swaran Singh: I will look up what reply was given there and I will check up if any further action is necessary on that score.

Mr. Speaker: The hon. Member wants to know whether the allocation or the fixation of particular persons who deal in these commodities is done by the Centre or by the States.

Sardar Swaran Singh: There are different types of dealers; there are controlled dealers and registered dealers. So far as controlled dealers are concerned, the allocations are made by the Iron and Steel Controller. So far as the registered dealers are concerned, it is done by the State Government. So, it will depend upon each individual dealer as to whether the allocation is made by the Iron and Steel Controller or by the State Government.

Mr. Speaker: Question No. 1744, Shri Surendranath Dwivedy—absent.

Shri Goray: Is the hon. Member not putting the question?

Shri Goray nodded dissent.

Chandraketurgarh Finds

*1745. **Shrimati Renu Chakravarty:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government of India has given any financial or other help in excavating the archaeological finds of 'Chandraketurgarh' recently discovered in P. S. Bera Champa, District 24-Parganas, West Bengal;

(b) whether it is a fact that the villagers have discovered another old relic "Pli Khanar Par" but the work is held up due to lack of finance;

(c) whether it is also a fact that another well-carved old relic "Nan Masjid" in the neighbouring areas in Baroa is decaying due to lack of protection; and

(d) if so, action proposed to be taken?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) Government have no information but an enquiry is being made regarding the relic.

(c) Government have no information, as there is no monument of national importance of this name.

(d) Does not arise.

Shrimati Renu Chakravarty: Has the Ashutosh Archaeological Department of the University of Calcutta made any request to the Government of India to help it, financially or otherwise, for executing this particular work?

Shri Humayun Kabir: They made a request and a grant was made.

Shrimati Renu Chakravarty: What was the total amount of the grant given?

Shri Humayun Kabir: The grant was Rs. 2,500/-.

Lathi Charge on the Workers of Hindustan Steel (Private) Ltd.

*1747. **Shri Panigrahi:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is fact that Police had lathi-charged the workers of the Hindustan Steel (Private) Ltd., at Rourkela on the 31st March, 1958;

(b) whether it is a fact that the workers had petitioned for higher wages; and

(c) whether the workers staged any demonstrations demanding more wages?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): (a) No, Sir. The police did not lathi charge the workers on the 31st March, 1958.

(b) Some departmental labour represented for higher wages on the 26th